District Mineral Foundation (DMFs) has been setup in the mining affected districts for benefit of persons and areas affected by mining related operations and its progress is reviewed. A "Star Rating" system has been instituted to recognize the efforts and initiatives taken for ensuring sustainable mining, which is based on self-assessment to be done by the lessees. Achieving at least three star rating has been made mandatory within a period of four years with effect from the 27th February, 2017 or four years from the date of commencement of mining operations, as the case may be.

Discrimination during renting of properties

1559. SHRI NARAIN DASS GUPTA: Wiil the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry is aware of several instances of discrimination and prejudice faced by the minority community members at the time of looking out for rental properties;
 - (b) whether any investigation or survey has been ordered into the grievous matter;
 - (c) if so, the details thereof;
 - (d) if not, reasons therefor; and
 - (e) measures undertaken to address the issue?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (e) National Commission for Minorities (NCM), a statutory body constituted under the NCM Act, 1992, has taken cognizance of two such cases in the past-one in Maharashtra and the other in the NCT of Deihs, on the basis of media report/representation received. In the 2015 case of State of Maharashtra, NCM took it up with the Government of Maharashtra. On further inquiry into the matter it was revealed that there was no discrimination on the ground of one being Muslim, and the matter was closed. In the other case of NCT of Deihi in 2015, NCM sought a report from NCT of Delhi. The Government of NCT of Delhi informed that the cornpiainant had not lodged any complaint to the Police Authorities and had also requested the Commission to close the matter.

Pending payments to co-terminus employees

1560. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the number of cases pending with the Ministry sent by National Commission for Minorities regarding payment to its co-terminus employees from 2009-2016;

- (b) whether representations from some Members of Parliament have been received in this regard; and
 - (c) if so, the present status of these cases?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) As per information provided by the National Commission for Minorities, one case is pending for payment of benefits to co-terminus staff of the Commission since 2009.

(b) and (c) Yes, Sir. A representation was received from Hon'ble Member of Parliament in this regard. The Ministry has instructed National Commission for Minorities to resolve the issue immediately.

Financial assistance to minority students

1561. SHRI MAJEED MEMON: Wiil the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government is providing any assistance to students of minority community under the 'Nai Udaan' Scheme;
 - (b) if so, the details thereof; and
- (c) whether Government is providing any financial assistance to students of minority community who are preparing for examinations conducted by Union Public Service Commission and other such organisations and if not, the reasons therefor?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) Yes, Sir. Under the Nai Udaan Scheme, the Government provides financial assistance to the minority candidates clearing preliminary examination conducted by Union Public Service Commission, Staff Selection Commission and State Public Service Commissions. The rate of financial assistance is as under:-

Sl. No.	Exam	Rate of Financial Assistance
1.	UPSC (Civil Services, Indian Engineering	₹ 1, 00, 000/-
	Services & Indian Forest Services)	